

To be filled in by the candidate in his/her own handwriting.

**ANNEXURE-I**

**ATTESTATION FORM**

**WARNING:**

The furnishing of false information or suppression of any factual information in the Attestation Form would be a disqualification, and is likely to render the candidate unfit for employment under the Government.



2. If detained, arrested, prosecuted, bound down fined, convicted, debarred, acquitted etc. Subsequent to the completion and submission of this form the details should be communicated immediately to the authorities to whom the attestation form has been sent early, failing which it will be deemed to be a suppression of factual information.
3. If the fact that false information has been furnished or that there has been suppression of any factual information in the Attestation Form comes to notice at any time during the service of a person his service would be liable to be terminated.

1.	Name in full (in BLOCK capitals) with aliases, if any <i>(Please indicate if you have added or dropped in any stage any part of your name or Surname)</i>	SURNAME		NAME
2.	Permanent Address in full i.e. Village, Thana and District or House No., Lane/Street/ Road and Town.			
		Police Station		
3.	a)	Home Address in full i.e. Village, Thana and District or House No., Lane/Street/ Road and Town and name of District Headquarters.		
		Police Station		
	b)	If originally a resident of Pakistan, the address in that country and the date of migration to Indian Union.		

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4. Particulars of all places (*with periods of residence*) where you have resided for more than one year since Birth. In case of stay abroad (*including Pakistan*) particulars of all places where you have resided for more than one year after attaining the age of 21 years should be given.

From	To	Residential address in full (i.e. Village, Thana and District or House No., Lane/Street/ Road and Town).	Name of the District Headquarters of the place mentioned in the preceding column.

- 5.

	Name	Nationality (by birth or by domicile)	Place of Birth	Occupation (if employed give designation & official address)	Permanent Home Address (if dead give last address)
i) Father (Name in full aliases, if any)					
ii) Mother					
iii) Wife/ Husband					

Contd..3/-..

6. Nationality - \_\_\_\_\_
7. (a) Date of Birth - \_\_\_\_\_
- (b) Present Age - \_\_\_\_\_
- (c) Age at Matriculation - \_\_\_\_\_
8. (a) Place of your birth, District -  
& State in which situated \_\_\_\_\_
- (b) District and State to which -  
you belong \_\_\_\_\_
- (c) District and State to which  
your father originally belong \_\_\_\_\_
9. (a) Your Religion - \_\_\_\_\_
- (b) Are you member of a - SC/ST?  
Answer in Yes or No. - \_\_\_\_\_

10. Educational Qualification (*including pursuing, if any*) showing places of education with year in School and College since 15<sup>th</sup> year of age (*Matriculation onward*).

Name of Examination ( <i>Passed or Pursuing</i> )	Name of School/ College with full address	Date of Entering	Date of Leaving

11.(a) Are you holding or have any time held an appointment under the Central or State Government or a semi-government or a Quasi-Govt. body or an autonomous body or a public undertaking or a private firm or institution, if so give full particulars with date of employment up-to-date.

Period		Designation & nature of employment	Emoluments	Full name & address of employer	Reasons for leaving previous service
From	To				

- 12(1) a) Have you ever been arrested ? Yes / No  
 b) Have you ever been prosecuted ? Yes / No  
 c) Have you ever been kept under detention ? Yes / No  
 d) Have you ever been bound down ? Yes / No  
 e) Have you ever been fined by a Court of Law ? Yes / No  
 f) Have you ever been convicted by a Court of Law for any offence ? Yes / No  
 g) Have you ever been debarred from any examination or rusticated by any University or any other educational authority, institution ? Yes / No  
 h) Have you ever been debarred/disqualified by any Public/ Staff Selection Commission or any of if examination/ selection ? Yes / No  
 i) Is any case pending against you in any Court of Law at the time of filling up this Attestation Form ? Yes / No  
 j) Is any case pending against you in any university or any other educational authority institution at the time of filling up this Attestation Form ? Yes / No  
 k) Whether discharged/expelled/withdrawn from any training institution under the Government or otherwise ? Yes / No

12(2) If the answer to any of the above mentioned question is Yes, give full particulars of the case/arrest/detention/fine/conviction/sentence/ punishment etc. and the nature of the case pending in the Court/University/Educational authority etc. at the time of filling up this form.

- NOTE:** (i) Please also see the warning at the top of this attestation form.  
 (ii) Specific answer to each of the questions should be given by striking out 'Yes' or 'No' as the case may be.

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13. Names of two responsible person of your locality or two references to whom you are known.
- 1.
  - 2.

I certify that the foregoing information is correct and complete to the best of my knowledge and belief. I am not aware of any circumstances which might impair my fitness for employment under Government.

Date: \_\_\_\_\_

Place: \_\_\_\_\_

Signature of Candidate \_\_\_\_\_

**IDENTITY CERTIFICATE**

(Certificate to be signed by any one of the following)

- i. Gazetted Officers of Central or State Government;
- ii. Members of Parliament or State Legislative belonging to the constituency where the candidates or his parent/guardian is ordinarily resident;
- iii. Sub-Divisional Magistrate/ Officers;
- iv. Tehsildars or Naib/Deputy Tehsildars authorized to exercise magisterial powers;
- v. Principal/Head-Master of the recognized school/college/institution where the candidate studied last;
- vi. Post-Master;
- vii. Panchayat Inspectors.

Certified that Sh./Smt./Kum. \_\_\_\_\_ S/D/W of Shri \_\_\_\_\_ is known to me for the last \_\_\_\_\_ years \_\_\_\_\_ months and that to the best of my knowledge and belief the particulars furnished by him/her are correct.

Date \_\_\_\_\_

Signature \_\_\_\_\_

Place \_\_\_\_\_

Designation or status and address

**ANNEXURE-III**

**DECLARATION TO BE OBTAINED FROM THE NEW ENTRANTS  
TO GOVERNMENT SERVICE**

I, \_\_\_\_\_, S/o, D/o, W/o \_\_\_\_\_ Resident of \_\_\_\_\_  
\_\_\_\_\_ do hereby declare as  
under:

- i) that I am unmarried/a widower/ a widow.
- ii) that I am married & have only one spouse living namely \_\_\_\_\_.  
His/ her Date of Birth is \_\_\_\_\_.
- iii) that I have entered into or contracted a marriage with a person having a spouse living. Application for grant of exemption is enclosed.
- iv) That I have entered into and contracted a marriage with another person during the life time of my spouse. Application for grant of exemption is enclosed.

I solemnly affirm that the above declaration is true and I understand that in the event of the declaration being found to be incorrect after my appointment, I shall be liable to be dismissed from service.

DATED:  
PLACE:

SIGNATURE: \_\_\_\_\_  
Name: \_\_\_\_\_  
S/o,D/o,W/o \_\_\_\_\_  
R/o \_\_\_\_\_  
\_\_\_\_\_  
\_\_\_\_\_  
EC No.: Newly Appointed Jr. JA  
Mob. No. \_\_\_\_\_

\* Please delete clause/clauses not applicable.

**ANNEXURE-IV**

**DECLARATION / UNDERTAKING OF NEW ENTRANTS  
TO GOVERNMENT SERVICE**

I, \_\_\_\_\_, S/o, D/o, W/o \_\_\_\_\_ Resident of \_\_\_\_\_  
\_\_\_\_\_ do hereby firmly declare  
and undertake as under:

- i) that I have gone through the rules laid down in the Central Government Services Conduct Rules-1965; and Delhi District Courts Establishment (Appointment & Conditions of Service) Rules, 2012 and understood the same.
- ii) That any breach of these rules by me will render me liable for disciplinary action.

DATED:  
PLACE:

SIGNATURE: \_\_\_\_\_  
Name: \_\_\_\_\_  
S/o,D/o,W/o \_\_\_\_\_  
R/o \_\_\_\_\_  
\_\_\_\_\_  
\_\_\_\_\_  
EC No.: Newly Appointed Jr. JA  
Mob. No. \_\_\_\_\_

**ANNEXURE-V**

**FORM OF AFFIDAVIT**

*(To be executed on non-judicial stamp paper of ₹10/- duly attested by Executive Magistrate or Notary Public)*

I, ..... (name), son/ daughter/ wife of Shri ..... residing at ..... Date of Birth ....., do hereby solemnly affirm and declare as under:

1. That I am a continuous resident at the above mentioned address w.e.f.....
2. That I am a citizen of India by birth/descent/registration/naturalization.
3. That I am not involved in any kind of criminal activity and have not been convicted by any court of Law in India for any offence.
4. That no proceedings in respect of any criminal offence are pending before any criminal court in India.

DEPONENT

**VERIFICATION:**

Verified at ..... (*place*) on this ..... (*date*) day of ..... (*month, year*) that the contents of the above mentioned affidavit are true and correct to my knowledge and nothing material has been concealed therefrom.

DEPONENT



dd/mm/yyyy

To

Ld. District & Sessions Judge (HQs),  
Tis Hazari Courts, Delhi.

**Sub: Acceptance of Offer of Appointment for the Post of Jr. Judicial Assistant**

Respected Sir,

Pursuant to the Offer of Appointment Letter/Memorandum No. \_\_\_\_\_  
\_\_\_\_\_ Dated \_\_\_\_\_, I, hereby submit my  
acceptance for appointment for the post of Jr. Judicial Assistant in pay band of ₹5200-  
20200/- with Grade Pay of ₹2800/- (pre-revised) and Level-5 as per recommendations of 7<sup>th</sup>  
CPC Pay Matrix with all the terms and conditions mentioned therein.

I am hereby enclosing / undertake to submit within 'two days', the following  
documents, as required:

1. Duly filled in Attestation Form (Annexure-I) received from this office.
2. Undertaking/Declarations (Annexure-III & Annexure-IV) as per clause 6 & 8 of the Offer of Appointment.
3. Affidavit in the requisite proforma (Annexure-V) to the effect that I am not involved in any kind of criminal activity.

Thanking you

Yours faithfully

*Forwarded*

*Administrative Officer (Judicial)  
Administration Branch-II (Central)*

SIGNATURE: \_\_\_\_\_

Name: \_\_\_\_\_

S/o,D/o,W/o \_\_\_\_\_

R/o \_\_\_\_\_

Mob. No. \_\_\_\_\_